

Shri T. T. Krishnamachari : So far as the percentage of foreign capital is concerned, in regard to ordinary shares it is in the region of 71 per cent. In regard to the fresh issue which my hon. friend has referred to it will be of the order of 51 per cent. The two things have to be added together, and hon. Members will realise that there will be a diminution in the percentage of foreign capital held in this company.

Shri A. M. Thomas : In view of the statement made by the Tariff Commission that Indian nationals hold only a small portion, namely 8.3 per cent. of ordinary shares, may I know why care has not been taken to put more restrictions or control on the issue of these shares?

Shri T. T. Krishnamachari : Some restriction has been put. It is a mere question of evaluation of whether the capital will be available when putting the restriction. Hon. Members will realise that the existing proportion is 71 and 29, and the proportion of the new issue will be 51 and 49. It is a question of judgement whether that should be done or something more should be done.

Shri Sinhasan Singh : The hon. Member has given the percentage of foreign capital and that of Indian capital. May I know whether Government is taking any steps to reduce the share of foreign capital and increase that of Indian capital?

T. Krishnamachari : That is precisely what the Government have attempted to do. Because, as I have mentioned in reply to the question earlier, while the original holding was 71 per cent in regard to ordinary shares, the holding of this company in regard to the new issue will be only 51 per cent, and that will inevitably reduce the percentage of holding of this company and the overall shares owned by the company.

Shri V. P. Nayar : I find from the report of the Tariff Commission that from 1946 upto 1953 the output of this company increased only by 21 per cent while the factory overheads increased by 85 per cent; and the Tariff Commission also says that they should have a stricter control on this expenditure. May I know whether in issuing this sanction Government have given the company any directives that they must not inflate the factory overheads like what they do?

Shri T. T. Krishnamachari : I am very grateful to my hon. friend for repeating the information that he has given to me in another capacity times without number. But I am afraid the Controller of Capital Issues does not take into account these factors. And these factors have undoubtedly been taken into account by the Commerce and Industry Ministry in issuing this company a licence for expansion.

Shri Joachim Alva : Is Government aware of any move by the powerful foreign company, the Firestone Tyre Company, in applying for fresh issue of capital and associating Indians with that?

Shri T. T. Krishnamachari : I must at the present moment disclaim all knowledge.

Shri Kelappan : May I know if the expansion of work would mean the starting of new factories and, if so, whether any licence has been issued to the company to start a factory in Madras?

Shri T. T. Krishnamachari : I do not know if this would have any effect on the starting of a new factory. And, Sir, I am not able to answer this or any other similar question because the scope of my knowledge is restricted to capital issues.

Shri Velayudhan : May I know whether any factory is being started?

Mr. Speaker : I am sorry; I have allowed a number of questions.

Shri Velayudhan : But the answer to this question was evasive.

Mr. Speaker : I am going to the next question.

Disparity in Leave Rules

*88. **Shri Achalu :** Will the Minister of Finance be pleased to refer to the reply given to Starred Question No. 430 on the 28th July, 1956 and state :

(a) whether Government have since arrived at a decision regarding the removal of disparities in the leave rules of various classes of Government employees; and

(b) if so, the nature of the decision taken?

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah): (a) No, Sir.

(b) Does not arise.

Shri B. S. Murthy : This question has been pending for a long time. May I know when Government will take a final decision in the matter?

Shri M. C. Shah : Yes, the question has been pending for some months, and now we hope that a decision will be taken soon, perhaps within a few weeks.

Shri B. S. Murthy : What are the factors that are responsible for the inordinate delay in coming to a decision?

Shri M. C. Shah : I have already replied to that question previously. There are so many factors to be considered; the financial implications, the repercussions on other employees, and all these things are to be considered. We have already collected the necessary data. There are various Ministries concerned. And there are really, 9,05,000 employees concerned. Then the Railway Ministry and the other civil side and all these things have to be considered before any decision can be taken.

Bomb Explosions in Delhi

*92. { **Shri Gidwani :**
Shri Bhagwat Jha Azad :
Shri Krishnacharya Joshi :
Shri Ram Krishan :
Shri D. C. Sharma :
Shri Ramachandra Reddi :
Shri Bheekha Bhai :
Dr. Ram Subhag Singh : }
Shri Bhakt Darshan :
Pandit D. N. Tiwary :

Will the Minister of Home Affairs be pleased to state :

(a) whether the Government of India have completed their investigation into the bomb outrages in Delhi ;

(b) whether any foreigners were involved in them ; and

(c) how many persons have been arrested so far ?

The Minister in the Ministry of Home Affairs (Shri Datar) : (a) and (b). The cases are still under investigation.

(c) Seven.

Shri Gidwani : May I know whether there was any conspiracy at the back of these bombing outrages and whether the Government has been able to find any ?

Shri Datar : All that is being investigated.

Shri Gidwani : May I know whether the Pakistanis who have come to India have been involved in the matter and whether any of them have been arrested so far ?

Shri Datar : Government have arrested about seven persons and as present, it is not possible to say whether foreigners are involved in this.

Shri Gidwani : May I know whether any members of the Kashmir Plebiscite Front are involved and whether any of them are arrested ?

Shri Datar : All that I can at present disclose is that seven persons have been arrested. Nothing more.

Shri Ramachandra Reddi : May I ask, of the seven arrested, are there any Pakistanis ?

Shri Datar : These seven person are Indian nationals.

Shri D. C. Sharma : May I know whether the Government is employing the routine police officials for investigation of this case or they have set up any Special police establishment to enquire into it, and if it is a Special police establishment, what is its nature ?

Shri Datar : I may point out to the House that Government employed highly experienced officers for this purpose.

Pandit D. N. Tiwary : May I know whether there is any possibility of the enquiry being finished in the near future or will it take six months more ?

Shri Datar : It is likely to be finished at an early date.

Shri Krishna? charya Joshi : May I know whether the Government could trace out the source of supply of the bombs ?

Shri Datar : Government are trying that also.

Dr. Ram Subhag Singh : May I know whether the persons arrested belong to any organised group and whether that group is still functioning in the country ?

Shri Datar : So far as these persons are concerned, they are arrested on the ground of a fairly strong suspicion. The question whether they belong to any organised group or otherwise is under examination.

श्री भक्त दर्शन : क्या गवर्नमेंट के ध्यान में यह बात आई है कि जिन दिनों दिल्ली में बम फट रहे थे, करीब करीब उन्हीं दिनों उत्तर प्रदेश के कई नगरों में एक पुस्तक के प्रकाशन के बहाने बहुत भड़े प्रदर्शन किये गये और राष्ट्र विरोधी नारे लगाये गये ? क्या उन दोनों में कोई सम्बन्ध स्थापित करने का प्रयत्न किया गया है ?

Shri Datar : That also is a matter under investigation as to whether this has any connection elsewhere.

Pandit Thakur Das Bhargava : May I know whether apart from these seven persons who have been arrested others are also suspected ?

Shri Datar : In the course of the investigation, Government have some materials before them for coming to the conclusion that these persons should be arrested